- (12) Declaration of the Municipal Corporation of Delhi as competent authority under the Slum Areas (Improvement and Clearance) Act, 1956.
- (13) Loan for developing unauthorised colonies.
- (14) Exorbitant rates charged for *Nazul* land allocated for the Delhi Transport Undertaking and the Delhi Electric Supply Undertaking.
- (15) Encroachment by Sadhus on land in Azad Park.

Action in pursuance of the discussions is being taken.

PAPERS LAID ON THE TABLE

FOURTH ANNUAL REPORT OF THE HIN-DUSTAN STEEL PRIVATE LIMITED FOR 1957-58 AND RELATED PAPERS

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Fourth Annual Report of the Hindustan Steel Private Limited for the year 1957-58, together with the Auditors' Report and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT—1303/59]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under subsection (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 441 dated the 18th April 1959, publishing an amendment in Government Notification No. 296-Customs, dated the 6th December 1958.
- (ii) Notification G.S.R. No. 442, dated the 18th April 1959, publishing further amendments in the Customs Duties Drawback (Brand Rates) Rules, 1958.

- (iii) Notification G.S.R. No. 443, dated the 18th April 1959, publishing an amendment in the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (iv) Notification G.S.R. No. 444, dated the 18th April 1959, publishing further amendments in the Customs Duties Drawback (Brand Rates) Rules, 1958.

[Placed in Library, See No. LT-1392/59]

REFERENCE TO NOTICE FOR MOTION FOR PAPERS

SHRI MULKA GOVINDA REDDY (Mysore): Sir, I had given notice under rule 156 of a Motion for Papers regarding the closure of newspapers in Madras by the Express Papers Ltd.

MR. CHAIRMAN: You pass on the letter and you want me to give an answer immediately.

SHRI BHUPESH GUPTA (West Bengal): We do not want that, Sir. All that we want is that you should consider it. It may be taken up tomorrow.

THE ARMS BILL, 1958—Continued.

MR. CHAIRMAN: We get back to the Arms Bill. Mr. Gupta, you took twenty minutes yesterday. Try to conclude soon.

SHRI BHUPESH GUPTA (West Bengal): If I have disturbed you over this matter, I am sorry.

MR. CHAIRMAN: Disturbed me over what matter?

SHRI BHUPESH GUPTA: I am sorry, Sir.

SHRI H. P. SAKSENA (Uttar Pradesh). These are daily occurences.

SHRI BHUPESH GUPTA: Now, let me come to the Arms Bill, Sir.